

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 851/MP/2025 along with IA No. 29/2026

Subject : Petition under Section 79 of the Electricity Act, 2003 and the Power Purchase Agreement dated 04.07.2025 between AMPIN Energy Green Four Private Limited and Solar Energy Corporation of India Ltd. seeking compensation and relief on account of allowed change in law events being increase in Goods and Service Tax on Solar Modules and renewable energy equipment from 5% to 12% pursuant to the Ministry of Finance Notification No. 08/2021- Integrated Tax (Rate) and Notification No. 08/2021- Central Tax (Rate) dated 30.09.2021 and imposition of BCD on solar cells and solar modules to 25% and 40% respectively by way of MNRE Office Memorandum dated 9.03.2021.

Petitioners : AMPIN Energy Green Private Limited and Anr.

Respondents : Solar Energy Corporation of India Limited (SECI) and Anr.

Date of Hearing : **11.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Vishrov Mukerjee, Advocate, AMPIN
Shri Girik Bhalla, Advocate, AMPIN
Ms. Snehal Upadhyay, Advocate, AMPIN
Shri Rahul Ranjan, Advocate, SECI
Shri Manav Saluja, Advocate, SECI
Shri Sakya Singha Chaudhuri, Advocate, WBSEDCL
Ms. Shreya Dubey, Advocate, WBSEDCL
Ms. Jane Kapai, Advocate, WBSEDCL

Record of Proceedings

Due to a paucity of time, the matter could not be taken up for the hearing and was accordingly adjourned. However, the learned counsel for the Petitioner requested initiation of the reconciliation process between the Petitioner and Respondent No.1/ SECI. The said request for reconciliation was objected to by the learned counsel for the Respondent No.2/ WBSEDCL, and the learned counsel sought liberty to argue the matter on the next date of hearing. Learned counsel for the Petitioner, while requesting for a short date in the matter, also submitted that the Petitioner does not wish to file its rejoinder

to the reply filed by WBSEDCL in the matter. Considering the WBSEDCL's request, the Commission permitted WBSEDCL to make oral arguments in the matter on the next date of hearing and further allowed WBSEDCL to file its written note of arguments in the matter within a week, with a copy to the Petitioner.

2. The matter will be listed for hearing on **3.9.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)